GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 823 TO BE ANSWERED ON 07.02.2022

EWS Quota in Private Schools

823. SHRI VISHNU DATT SHARMA:

Will the Minister of Education be pleased to state:

- (a) whether adequate measures are being taken to tame malpractices prevalent in large numbers in admission under EWS quota in private schools all over the country;
- (b) if so, the details thereof; and
- (c) if not, the reason therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) to (c): Education is a subject of Concurrent List of the Constitution and schools, other than those owned /funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools including admissions under EWS quota are regulated in terms of Rules and Instructions of the State Government concerned.

The State Education Department is the Competent Authority to ensure implementation of Right to Education Act, 2009 and admission under EWS quota.

The implementation of Section 12(1)(c) of the Right of Children to Free and Compulsory Education(RTE) Act, 2009 for the purpose of reimbursement is monitored through regular reporting mechanism from the States, Review meetings, Annual Work Plan appraisal etc. States and UTs are using different methodologies for grievance redressal such as Online Mechanism, Toll Free Number or offline mechanism for addressing grievances under RTE Act.
